

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:730
ANSWERED ON:25.02.2009
POLLUTION BY PROCESSING INDUSTRIES
Barad Shri Jashubhai Dhanabhai

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the details of the measures taken / proposed to be taken to contain pollution being spread by the processing industries;
- (b) whether the Union Government proposes to seek help from environmental experts and other agencies in this regard; and
- (c) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

(a) The measures taken to contain pollution being spread by the processing industries include the following:

- (i) Notification of general and Industry specific environmental standards.
- (ii) Prescribing protocols for Hazardous Wastes management, handling and storage under The Environment (Protection) Act, 1986.
- (iii) Environment Surveillance and inspection of industries by Central Pollution Control Board (CPCB) and the concerned State Pollution Control Boards (SPCBs) to enforce the prescribed norms.
- (iv) Issue of directions under Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and under Environment (Protection) Act, 1986.
- (v) Mandatory Environment Impact Assessment (EIA) clearance for certain categories of industrial projects.
- (vi) Issue of consent under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, mandatory for polluting industries.
- (vii) Promotion of establishment of Common Effluent Treatment Plants (CETPs) and Treatment Storage and Disposal Facilities (TSDFs) by the Government of India.
- (viii) Promotion of Clean Technology and Waste Minimization by undertaking research and dissemination.
- (ix) Preparation of zoning atlas for siting of industries based on environmental considerations.
- (x) Implementation of Corporate Responsibility for Environmental Protection (CREP) through voluntary initiatives by the industries.

(b) & (c) Environmental experts and other agencies including industrial associations are consulted, among others, for prescribing national environmental standards for industries. Six sector specific Committees have been constituted, which also include experts from different fields, to process the grant of environmental clearances. Experts of other agencies like Council of Scientific and Industrial Research (CSIR) institutions are also involved in various research projects on Clean Technologies and Waste Minimization.